NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. C.P.(IB)-934(MB)/2022

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2022

NAME OF THE PARTIES: **Bell Finvest(India) Limited**
V/s
Naveen Luthra

APPEARANCE :

FOR THE APPLICANT **:** Counsel, Mr. Parth Shah

FOR THE RESPONDENT **:** Absent

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Applicant as well as Registry is directed to issue notice to the respondent, intimating the next date of hearing of the matter by all available means (i.e. Speed Post, E-mail etc.) and file affidavit of service enclosing therewith proof of notice served on the respondent, at least two days, before the next date of hearing. Counsel appearing of the applicant is also directed to serve the copy of C.P.(IB)-934(MB)/2022 on the respondent, if not served earlier. List this matter on **19.10.2022** for hearing.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
07.09.2022
Sapana